THE MINISTER OF HOME AFFAIRS UMASHANKAR DrKSHIT): (a) and (b) The question whether Daska Morcha 1932 and Fatehwal Murder Case 1938-39 should be Heated as part of Ihe national freedom straggle for the purpose of giant ol' central Freedom fighters' pension is under examination in consultation with the Government of Punjab. Information received from the Government of Punjab on an earlier occasion showed thai iherc was no case Ior treating ihe HatsaChhina Moga Morcha of 1946 as a part of the freedom struggle. However, on a further communication from the State Government, the matter is being re-examined.

भारत में हिप्पी

*791. श्री कमलनाथ झाः
श्री जगदीश जोशीः
श्री कल्पनाथः
श्री गुणानंद ठाकुरः
श्री नत्थी सिंहः

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) 30 जून, 1974 को देशमें कितने हिप्पी थे; श्रीर
- (ख) सरकार मादक द्रब्यों के उपयोग को प्रोत्साहित करने की उनकी प्रवृत्ति को ध्यान में रखते हुए उनके ग्रागमन को रोकने के लिए क्या कदम उठा रही है?

f[Hippies in India

•791. SHRr KAMALNATH JHA: SHRI JAGDISH JOSHI : SHRI KALAP NATH : SHRI GUNANAND THAKUR: SHRI NATH! SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of hippies in the eountry as on the 30th June, 1974; and

fb) what steps ate being taken by Government to check th.-ir influx keeping in view their propensities io encourage use of narcotics?]

मंत्री (श्री उमाशंकर दीक्षित): गह "हिप्पी" (क) तथा (ख) सनिभिचन परिभाषा इस तथय को ध्यान में रखते हए भारत में विदेशी पर्यटक ध्रमण करते हैं किसी विशिष्ट तिथि को भारत में ऐसे व्यक्तियों की संख्या वताना सम्भव नहीं होगा। किन्त ऐसे विदेशियों के जिनके मादक वस्तुओं सेवन, ग्रमद्र व्यवहार ग्रवारागर्दी भीख मांगने ग्रादि के कारण सामाजिक. होने की सम्भावना में प्रवेश की सीमित करने के उद्देश्य से विदेशों में भारतीय मिणनों को ऐसे व्यक्तियों को पर्यटक वीसा करने में विशेष रूप से सतर्कता बरतने के लिए उपयुक्त आदेश दिये गये हैं। राज्य सरकारों को भी यथोचित सलाह दी गई है कि ऐसे विदेशियों की गति-विधियों पर पूरी तरह निगरानी रखें ग्रीर कानन के किसी भी उलंघन के लिये तुरन्त कानुनी कार्यवाही करें।

(•[THE MINISTER OF HOME AFFAIRS SHRI UMASHANKAR DIKSHIT): (a) and (b) In the absence of a precise definition of a 'Hippie'and in view of the fact that foreign tourists move from place to place within India, it would not be possible to give an indici.iion of the number of such perons in India on a particular date. However, with a view to limiting the enuv ii. India of such foreigners as are likely to be a social nuisance because of their indulgence in narcotics, indecent behaviout, vagrancy, begging etc., suitable instructions have been issued to ihe Indian Missions abroad to be particularly cautious in granting tourist visas to such persons.

State Governments biwe also been suitably advised to have the activities of such foreigners carefully watched and take prompt penal action for any infringement of law].

39

Setting up of Corporations for Thermal and Hydro Electric Projects

*792. SHRI AWADESHWAR PRASAD SINHA: Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether there is any proposal under Government's consideration to set up two separate Corpora.ions for thermal and hydro electric projects in the Central sector;
 - (b) if so, what are the details thereof; and
- (c) what, action Government have so far taken in the matter?

THE MINISTER OF IRRIGATION AND POWER (SHRI K, C. PANT): (a) Yes, Sir.

(b) and (c) Details are being worked out.

Pilling up of posts in the IAS Cadre

*793. SHRI NABIN CHANDRA BURA-GOHAIN :

SHRI K. 8. CHETTRf:

Will the PRIME MINISTER be pleased to state :

- (a) whelher it is a fact that the Uttar Pradesh Government have suggested to the Central Government that 40 per cent of the posts in the I.A.S. Cadre should be filled up through promotion from the State Civil Service instead of the present quota oi 25 percent of posts; and
- (b) if so, what action Government have taken thereon?

THE MINISTER OF STATE IN fl'.1 MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) In reply to a circular from the Central Government seeking the views of ihe State Governments on the recommendation of the Administrative Reforms Commission contained in its Report on 'Personnel Administration' that the quota of vacancies in Class I to be filled by promotion be increased upto a maximum of 40 per cent, where the existing quota fell

short of that percentage, in so far as that recommendation pertained to promotion from the State Services to the All India Services, the Government of Uttar Pradesh had stated that it agreed with the recommendation.

to Questions

(b) The matter is under the consideration of the Central Government.

Appoii (ment of an Officer of Higher Judicial Services of Haryana/Punjab as Legal Remembrancer, Chandigarh

- *794. SHRI O. P. TYAGI: Will the Minister of HOME <u>\FFAIRS</u> be pleased to refer to the leply given to Unstarred Question 256 given in the Rajya Sabha on the 25th July, 1974 and stale:
- (a) whether there is any proposal under Government's consideration to appoint officers of tlie higher judicial services of Haryana/ Punjab who are working as Disti ict Additional District Judges to ihe post of Legal Remembrancer in the Union Teiritoiy of Chandigarh keeping in view the higher responsibilities and allowances which the post carties; and
 - (b) if not, what are the reasons therefoi?

THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKAR DIKSHIT): (a) and (b) Normally an officer of lower juri-cial service is appointed to this post but, if the incumbent is promoted to higher judicial service in ais parent State and his continuance as Legal Remembrancer is considered necessary in public interest, he is allowed the pay he would have drawn in his parent State. In view ol" the size of the Union Territory and the nature of duties and responsibilities attached to the post it is not considered necessary io appoint to the post an officer who is already a District or Additional District Judge.

Dams in Kokpara in Bihar

*795. SHRI C.P. MAJHI: Will the Minister of IRRIGATION AND POWER be pleased to state:

- (al whether there is a scheme under Government's consideration to control the river Subernarckha by having dams in Kokpara in Bihar with subsidiary dams and barrages in West Bengal; and
 - (b) if so, what are the details thereof?